

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 40**  
**(IB)-652(PB)/2019**

**IN THE MATTER OF:**

M/s. Jones Lang Lasalle Building  
Operations Pvt Ltd.

.... Petitioner

Vs

M/s. Celebration City Projects Pvt Ltd.

.... Respondent

**Order under Section 9 of (IBC) CIRP**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Dr. Farrukh Khan, Ridhima Goyal, Advs in IA  
3196/2022 and IA 3739/2022

Adv. Juvas Rawal & Adv. Bhavya Bhatia

For the RP : Sr. Adv. Gaurav Mitra, Adv. Pankaj Agarwal,  
Adv. Shashwat Srivastava

**ORDER**

**IA-5287/2022**

Ld. Proxy counsel appearing on behalf of Mr. Vivek Kohli, Ld. Sr. Counsel, seeks adjournment on the ground that Ld. Sr. Counsel is not available today. Ld. Counsel for the Respondent is also present. At request and by consent, list the matter on **07.08.2024**.

**IA-3196/2022, IA-3739/2022, IA-5800/2022, IA-1454/2023, IA-6469/2023, IA-5924/2023**

List these applications on **07.08.2024**. Meanwhile parties are directed to complete the pleadings.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**